

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

MA 792/2017 in CP(IB)-1397(MB)/2017

CORAM: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 09.08.2018

NAME OF THE PARTIES: Bank of India
v/s.
Gupta Infrastructure (India) Pvt. Ltd.

INSOLVENCY & BANKRUPTCY CODE 2016.

ORDER

On having the Committee of Creditors (CoC) filed an application before this Bench for replacement of Resolution Professional (RP) Mr. Ranjit Dnyanchand Jain with Mr. Abhay Narayan Manudhane (having Registration No.: IBBI/IPA-001/IP-P00054/2017-18/10128) on the ground that the earlier RP reported to the CoC stating that his health condition is not permitting him to continue any more as the RP, this Bench on looking at the approval CoC has given for appointment of Mr. Abhay Narayan Manudhane in the place of earlier RP, this Bench hereby allowed this application appointing Mr. Abhay Narayan Manudhane (address: 201, Shubh Ashish, 129, Model Tower, Four Bungalows, Andheri West, Mumbai – 400 053) as RP discharging the earlier RP, to continue as Insolvency Resolution Professional hereof.

Accordingly, this application is **allowed**.

SDI-

RAVIKUMAR DURAISAMY
Member (Technical)

SDI-

B.S.V. PRAKASH KUMAR
Member (Judicial)